

FORM A

PUBLIC ANNOUNCEMENT

(UNDER REGULATION 6 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRIMUSS PIPES & TUBES LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Primuss Pipes & Tubes Limited
2.	Date of incorporation of corporate debtor 15/04/1975
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L22219UP1975PLC004105
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: 8/225-A, 2nd floor, Arya Nagar, Kanpur, Uttar Pradesh-208002
6.	Insolvency commencement date in respect of corporate debtor 04/08/2021
7.	Estimated date of closure of insolvency resolution process 31/01/2022 (being 180 th day from the insolvency commencement date).
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Nitin Jain IBBI Registration No.: IBBI/IPA-001/IP-P-01562/2019 -2020/12462
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: E-337, Ground Floor, Greater Kailash-I, New Delhi, National Capital Territory of Delhi-110048 Email Id: nitinjain@jchinencapitalservices.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: E-10A, Kailash Colony, Greater Kailash-I, New Delhi-110048 Email Id: primuss.pipes@aaainsolvency.com nitinjain@aaainsolvency.com
11.	Last date for submission of claims 18/08/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	Relevant Forms Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Allahabad has ordered the commencement of a corporate insolvency resolution process of the Primuss Pipes & Tubes Limited on 04/08/2021.

The creditors of Primuss Pipes & Tubes Limited, are hereby called upon to submit their claims with proof on or before 18/08/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Nafin Jain
Interim Resolution Professional
In the matter of Primuss Pipes & Tubes Limited
IBBI/IPA-001/IP-P-01562/2019 -2020/12462
Date: 06.08.2021
Place: New Delhi